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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 41/252/NCLT/AHM/2017

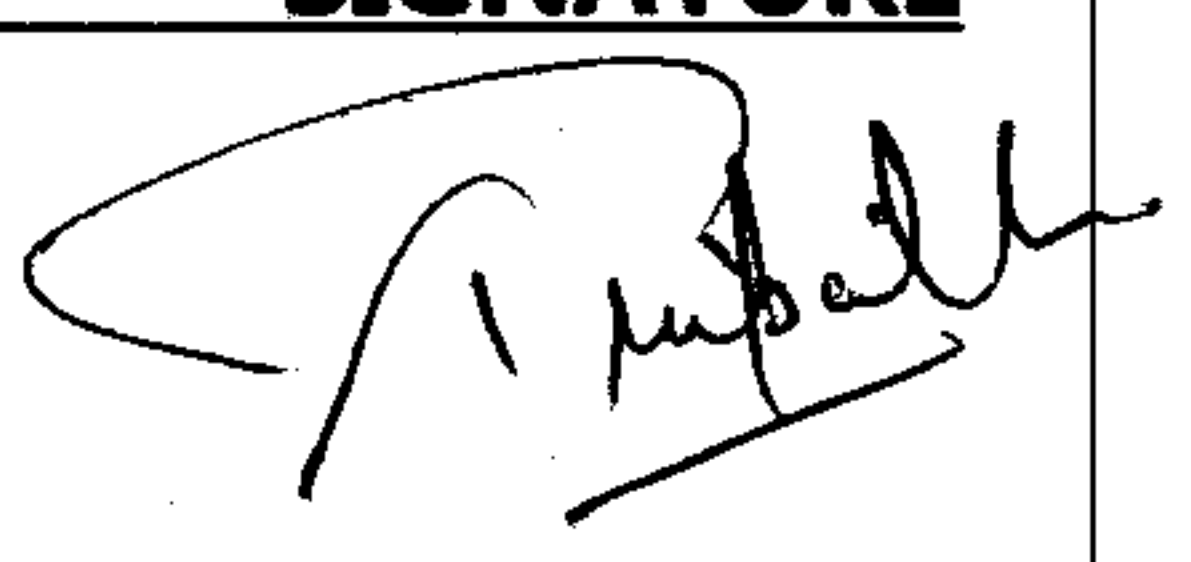
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Vyangesh Chokshi & Anr.**
(Chokshi Holding Company Pvt Ltd)
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: **Section 252 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Pratik Tripathi	PCS	Applicants	
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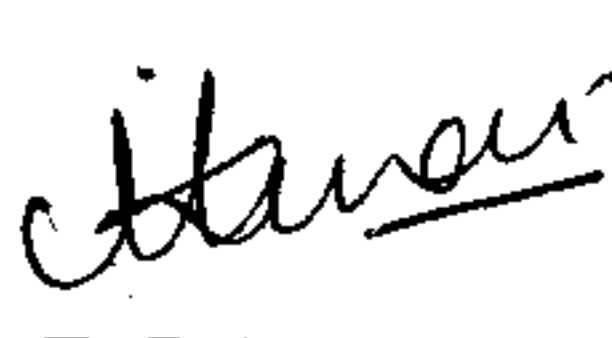
ORDER

Learned PCS Mr. P S Tripathi present for Appellant. None present for ROC.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Heard arguments of Learned PCS for Appellant.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL